

and through you to the House my colleagues:

Shri S. B. Chavan, The Minister of Education and Social Welfare.

Shri Bhagwat Jha Azad, the Minister of State in the Ministry of Supply and Rehabilitation.

Shri Khursheed Alam Khan, The Minister of State in the Ministry of Commerce.

Shrimati Sheila Kaul, The Minister of State in the Ministry of Education.

Shri Sawai Singh Sisodia, The Minister of State in the Ministry of Finance.

Shri Shivraj V. Patil, The Minister of State in the Ministry of Defence.

Shri Baleshwar Ram, The Minister of State in the Ministry of Agriculture.

Shri Brajamohan Mohanty, The Deputy Minister in the Ministry of Civil Supplies.

Kumari Kumudben M. Joshi, The Deputy Minister in the Ministry of Information and Broadcasting.

Shri P. A. Sangma, The Deputy Minister in the Ministry of Industry.

Kumari Kamla Kumari, The Deputy Minister in the Ministry of Agriculture.

MR. SPEAKER: Now, questions.

SHRI BAPUSAHEB PARULEKAR (Ratnagiri): On a point of order.

MR. SPEAKER: No point of order during Question Hour. I am going according to what the book says.  
(Interruptions)

SHRI JYOTIRMOY BOSU (Diamond Harbour): You read Direction 2...

MR. SPEAKER: I have read it.

SHRI JYOTIRMOY BOSU: You are misleading the House.

MR. SPEAKER: I do not think so. This might be your presumption. Nothing will go on record.  
(Interruptions)\*

MR. SPEAKER: I have gone through all the precedents, the traditions and the conventions of the House and I have done it accordingly.  
(Interruptions)

SHRI BAPUSAHEB PARULEKAR: It is with reference to the traditions and conventions to which you have made a reference. Now the hon. Prime Minister introduced new Ministers. I would like to know the reasons as to why the hon. Minister, Shri Tripathi, has resigned. There is a precedent to that effect. This question was raised by Shri Stephen when Shri Charan Singh resigned.

MR. SPEAKER: I am going to allow everything to be discussed but not like this.

(Interruptions)

## ORAL ANSWERS TO QUESTIONS

### Lay Out Plans of the Trans Yamuna Colonies, Delhi

\*1 SHRI NGANGOM MOHENDRA: Will the minister of WORKS AND HOUSING be pleased to lay a statement showing:

(a) whether objections/suggestions to the draft lay-out plans of the unauthorised colonies i.e. Laxmi Nagar, Shakarpur, Pandav Nagar etc. submitted by the Residents and Welfare Associations have not been examined so far;

- (b) if so, the reasons therefor;
- (c) whether the people concerned will be asked to appear in person when examination is undertaken;
- (d) whether any time limit is fixed for this and also for preparing and finalising the layout plan;
- (e) whether on account of delay in preparing the final plans of these colonies, conditions are deteriorating creating slum conditions etc;

(f) whether Government are aware that open areas large unbuilt areas are being sold and houses are coming up; and

(g) if so, whether D. D. A. has any agency to check such construction work?

THE MINISTER OF PARLIAMEN-  
TARY AFFAIRS AND WORKS AND  
HOUSING (SHRI BHISHMA  
NARAIN SINGH): (a) to (g). A  
statement is laid on the Table of the  
Sabha.

### STATEMENT

- (a) whether objections/suggestions to the draft lay-out plans of the unauthorised colonies i.e. Laxmi Nagar, Shokarpur, Pandav Nagar etc. submitted by the Residents and Welfare Associations have not been examined so far;
- (a) and (b). These are under examination.
- (b) if so, the reasons therefore;
- (c) whether the people concerned will be asked to appear in person when examination is undertaken;
- (c) A reasonable opportunity for hearing would be given, if necessary.
- (d) whether any time limit is fixed for this and also for preparing and finalising the lay-out plan;
- (d) The Govt. is keen to avoid any delay.
- (e) whether on account of delay in preparing the final plans of these colonies, conditions are deteriorating creating slum conditions etc.;
- (e) No, Sir, however the services in unauthorised colonies are sub-standard as these are un-planned.
- (f) whether Government are aware that open areas/large unbuilt areas are being sold and houses are coming up; and
- (f) The Delhi Development Authority has intimated that some illegal sale and unauthorised constructions have taken place.
- (g) if so, whether D.D.A. has any agency to check such construction work ?
- (g) They are taking necessary steps in regard to the same.

**SHRI NGANGOM MOHENDRA:**  
Regarding the answer to part (a) of the question, will the hon. Minister please apprise us of the tentative date of completion of the examination?

**SHRI BHISHMA NARAIN SINGH:**  
I cannot give a tentative date. It is a complicated question. We are trying to expedite it. While we will try our best, I cannot give a specific date just now. This is a matter coming under DDA. We are trying to solve it.

**SHRI NGANGOM MOHENDRA:**  
In part (d) of the answer, it is stated that Government is keen to avoid any delay. Since the Minister is unable to give even a tentative date, how can we take that there will not be any delay?

**SHRI BHISHMA NARAIN SINGH:**  
We are trying our best to avoid any delay.

**SHRI H. K. L. BHAGAT:** Is it not a fact that in February 1977 the Congress Government took a decision, a comprehensive and concrete decision, on human considerations to regularise and develop some hundreds of colonies, in which lakhs of poor people are living? But this decision remains unimplemented so far. Since the Minister is sympathetic to the poor people, what does he propose to do to help these poor people by regularising and approving these colonies? This must be done quickly and without any delay.

**SHRI BHISHMA NARAIN SINGH:** The Congress Government took a decision in the matter and laid down certain procedures. The Government is trying to solve this problem according to those procedures. While trying to help the poor people living in those colonies, Government has also to see that Delhi is developed in a planned manner. So, we have to keep these things in view, while solving this problem.

**श्री अटल बिहारी वाजपेयी :** अटल महोदय, सरकार हर एक को मकान देने की स्थिति में नहीं है। लोग अपने प्रयत्नों से जो मकान बना रहे हैं, उन्हें बंध करने के बजाय ऐसी बस्तियों को नियमित करने की बुजाय, सरकार उन्हें गिराने का इरादा रखती है। मैं जानना चाहता हूँ कि कितनी कोलोनीज इस समय सरकार के पास नियमित होने के लिए पड़ी हुई हैं? जो कोलोनीज पहले दिल्ली कार्पोरेशन और दिल्ली एडमिनिस्ट्रेशन से किलयर कर दी गई थी सरकार उन के बारे में कोई फैसला नहीं कर रही है। क्या यह फैसला चुनाव के समय किया जाएगा?

**श्री श्रीराम नारायण सिंह :** मैं माननीय सदस्य श्री अटल बिहारी

वाजपेयी का बड़ा घाबर करता हूँ। मैं उन को बताना चाहता हूँ कि यह सरकार सिर्फ चुनाव की दृष्टि से काम नहीं करती यह सरकार इस बात के लिए कमिटेड है कि ज्यादा से ज्यादा गरीब लोगों के लिये आवास का प्रबन्ध किया जाए लेकिन सरकार कोई भी काम अनियमित रूप से नहीं करना चाहती।

जहां तक दिल्ली में ऐसी कोलोनीज का सवाल है, जो अभी तक एप्रूव नहीं हुई हैं, यह एक बड़ा सवाल है और सरकार को जो सूचना मिली है, उस के अनुसार जो आंकड़े उपलब्ध हैं उन के मुताबिक 611 लगभग ऐसी कोलोनीज हैं, जो अनएप्रूव्ड हैं। उन को एप्रूव करने के लिए अभी जैसा कि मैंने ऊपर में बताया है, सरकार सचेष्ट है। जो प्रोसीजर हमने ले डायन किया है, ऐसी हम कोशिश कर रहे हैं कि उस के अनुसार हम उन को एप्रूव करें।

**SHRI JAGDISH TYTLER:** My question pertains to the unauthorised colonies in Delhi. There are colonies which are on the green belt and there are certain colonies which have a population of about 50,000 people. What do the Government propose to do about them?

**SHRI BHISHMA NARAIN SINGH:** As I have already said, Government will keep the entire thing in view and then decide on the merits of the case.

**श्री धर्मादास शास्त्री :** मैं मंत्री महोदय से पूछना चाहता हूँ कि सन् 1977 में जब जनता सरकार थी तो उस समय कितने लोगों के मकान गिराये गये? उन जो कोई आल्टरनेटिव जगह नहीं दी गई और किस तरह से उनको उस समय सड़क पर फेंक दिया गया? अब

कांग्रेस सरकार ने उनको बसाया है और जगह दी है, लेकिन उस समय जो लोग तबाह किये गये, उसकी स्थिति मंत्री महोदय हमको बतायें। (व्यवधान) अध्यक्ष महोदय, उन्होंने उन लोगों के मकान गिराये, उनको कोई जगह नहीं दी गई और उनको गिरफ्तार कर के जेलों में भर दिया गया। (व्यवधान) 1977 में जनता सरकार ने किन किन लोगों को मारा और उनको कौन-कौन सी जगह दी, यह सब मैं जानना चाहता हूँ।

**अध्यक्ष महोदय :** आप सवाल करें।

**श्री धर्मदास शास्त्री :** सवाल मेरा साफ है कि क्या मंत्री महोदय बताने का कष्ट करेंगे कि 1977 में उस समय की सरकार ने कितनी कालोनियां गिरायी और उन लोगों को कहां-कहां एक्मोडेशन दी गई ?

**श्री भीष्म नारायण सिंह :** अगर माननीय सदस्य मुझे इसकी अलग से सूचना दें, तो मैं उनको आंकड़े उपलब्ध करा दूंगा।

**श्री हरीश कुमार गंतव्यार :** अध्यक्ष महोदय, मैं आपके द्वारा मंत्री महोदय ने जानना चाहता हूँ कि अन-अथराइज्ड कालोनीज के बारे में स्थानीय निकायों ने कब-कब संस्तुति की कि उन को रेगुलाराइज कर दिया जाये ? क्या वह डेट्स मंत्री महोदय बतायेंगे कि कब-कब उनको लिखा कि इनको रेगुलाराइज कर दिया जाये और सरकार ने उस पर क्या कार्यवाही की ?

**श्री भीष्म नारायण सिंह :** 16-2-77 को सरकार ने आदेश दिया और उसके बाद उसमें दो किस्म की कैटगरीज बनाई गई। एक कमर्शियल परपज के लिये और दूसरी रेजीडेंशियल परपज के लिये। जो रेजीडेंशियल परपज के लिये था, उनको 30 जून 1977 का समय

रखा गया और उसी आधार पर डी० डी० ए० ने इस पर प्राबन्धिक कार्यवाही की।

**श्री श्रीकृ राम जैन :** मंत्री महोदय ने इस सवाल के जबाब में कहा था कि जो ग्रीन बेल्ट में मकान बनाये गये हैं, उनकी व्यवस्था अभी विचाराधीन है। मैं मंत्री महोदय से जानना चाहता हूँ कि जो डिमोलीशन एक्शन अभी लिया जा रहा है, क्या उसको स्थगित कर दिया जायेगा जब तक इस पर विचार नहीं किया जाता ?

**श्री भीष्म नारायण सिंह :** अभी इसको स्थगित करने का सवाल कहां है ?

**अध्यक्ष महोदय :** क्या डिमोलीशन स्थगित कर दिया जायेगा ?

**श्री भीष्म नारायण सिंह :** स्थगित कैसे करेंगे ? कार्यवाही चल रही है, उसे बीच में हम स्थगित कैसे करेंगे ?

**Payment of arrears to Sugarcane Growers in U.P. and Bihar**

\*2. SHRI BHOGENDRA JHA: Will the Minister of AGRICULTURE be pleased to refer to the reply given to Starred Question No. 410 on the 7th July, 1980 regarding payment of arrears to sugarcane growers in U.P. and Bihar and state:

(a) Whether total clearance of the arrears of the sugarcane price has since been made by the sugar mills;

(b) If not, the list of the defaulting mills and action proposed to be undertaken to ensure full clearance; and

(c) What is the ratio and amount of arrears held by the mills in the public sector to that in the private sector?

**THE MINISTER OF AGRICULTURE AND RURAL RECONSTRUCTION AND IRRIGATION (SHRI BIRNDR)**